

parties and is keen to finalise a Bill on Electoral Reforms as soon as possible.

Incentives to small investors under National Saving Schemes

269. SHRI RAJUBHAI A. PARMAR: Will the Minister of FINANCE be pleased to state:

(a) whether it is fact that the various State Governments offered incentives to small investors in various schemes under the National Saving Schemes of the Government of India;

(b) if so, the amount collected by each State under the scheme during the year 1995-96 and the amount of incentive spent by each State in this regard;

(c) the percentage of share of collection allowed to the States under the Scheme; and

(d) the purpose for which the amount is utilised by the State Governments?

THE MINISTER OF FINANCE AND THE MINISTER OF COMPANY AFFAIRS (SHRI P. CHIDAMBARAM): (a) Yes, Sir.

(b) The amount deposited in the Post Offices under various Small Savings Schemes, State-wise, during 1995-96 (Preliminary) is indicated in the enclosed statement (*see below*) Details of amount of expenditure on incentives given by the State Governments are not available with Government of India.

(c) and (d) 75% of the net Small Savings Collections in a State is advanced as long term loan to that State for financing the State Plan.

Statement

State-Wise Gross Small Savings Collections in Post Offices During 1995-96 (Pre)

Name of State	(Rs. in Crores)
1. Andhra pradesh	1964.98
2. Arunchal Pradesh	10.55
3. Assam	656.02

Name of State	(Rs. in Crores)
4. Bihar	1883.88
5. Goa	69.70
6. Gujarat	2648.48
7. Haryana	960.55
8. Himachal Pradesh	527.47
9. J & K	277.28
10. Karnataka	1355.42
11. Kerala	929.30
12. Madhaya Pradesh	1212.673
13. Maharashtra	3413.12
14. Manipur	22.32
15. Meghalaya	35.66
16. Mizoram	15.97
17. Nagaland	8.79
18. Orissa	691.80
19. Punjab	1397.97
20. Rajasthan	1461.73
21. Sikkim	8.54
22. Tamil Nadu	1917.75
23. Tripura	94.47
24. Uttar-Pradesh	4722.38
25. West Bengal	4259.47

Trends for Collection of Non-Tax Receipts

270. SHRI JAGIR

SINGH DARD:

DR. SHRIKANT RAM-
CHANDRA JICKAR:

Will the Minister of FINANCE be pleased to state:

(a) whether the trends for the collection of non-tax receipts are lower than the targets;

(b) if so, the reasons therefor; and

(c) whether this reflects on the efficiency of Government machinery and policy?

THE MINISTER OF FINANCE AND THE MINISTER OF COMPANY AFFAIRS (SHRI P. CHIDAMBARAM): (a) No, Sir. The collections under non-tax receipts during the last five years are as under:—

(In crores of Rupees)

Year	Budget Estimates	Actuals
1991-92	15029	1596
1992-93	19232	2008
1993-94	21470	22004
1994-95	23342	23629
1995-96	26413	28103*RE

*The accounts not yet finalised.

It will be seen from the above data that there has been an increasing trend of collection of non-tax revenue every year and the actual collections have been more than the budget targets.

(b) and (c) Does not arise.

Frauds in Branches of Vysya Bank LTD

271. SHRI O.P. KOHLI: Will the Minister of FINANCE be pleased to state:

(a) whether a large number of frauds have taken place in the branches of Vysya Bank Ltd. during the last three years;

(b) if so, the details thereof, branch-wise;

(c) what was the modus operandi adopted in these frauds, fraud-wise;

(d) how many of these cases were reported to the police/Reserve Bank of India/Head Office and the reasons for not reporting the remaining cases;

(e) the reasons for the frauds taking place; and

(f) what action has been taken against the concerned officers/Managers and if no action has been taken, the reasons therefor?

THE MINISTER OF FINANCE AND THE MINISTER OF COMPANY AFFAIRS (SHRI P. CHIDAMBARAM): (a) to (f) The information asked for is given in the Statement.

Statement

Name of the branch	Date of occurrence	Date of detection	Modus Operandi	Whether reported to Police/RBI	Whether laid down norms followed	Action taken against delinquent officials
Yamuna Nagar	Between 2.12.92 to 2.7.93	29.6.93	Dividend Warrants were intercepted by one Shri Ajay Kumar fraudulently through fictitious Savings Bank accounts amounting to Rs.46,100/-	Reported to Police/RBI.	No	Negligent officers have been cautioned and personal responsibility has been fixed on time for future claims.